

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.2

Service Tax Appeal No.76227 of 2016 & CO/75765 of 2016

(Arising out of Order-in-Original No.46/Comm/ST//SLG/2015-16 dated 10.03.2016 passed by Commissioner OF Customs, Central Excise & Service Tax, Siliguri)

Shri Subrata Paul

Auto Centre, Chamurchi More, Banarhat, Dist.-Jalpaiguri

Appellant

VERSUS

Commissioner of Central Excise & Service Tax, Siliguri

C.R.Building, Hakimpara,Haren Mukherjee Road, Siliguri-734001

Respondent

Appearance:

Shri N.K.Chowdhury, Advocate for the Appellant

Shri A.Roy, Authorized Representative for the Respondent

CORAM:

HON'BLE SHRI P. K. CHOUDHARY, JUDICIAL MEMBER

FINAL ORDER NO...75254/2022

DATE OF E-HEARING : 05.05.2022

DATE OF DECISION : 05.05.2022

PER P.K.CHOUDHARY :

The appellant has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and prays for withdrawal of their appeal. Accordingly, the appeal of the appellant is dismissed as withdrawn. Cross objection also gets disposed off.

Dictated and pronounced in the open Court.

Sd/-

(P.K.Choudhary)
Member (Judicial)

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